

2. M/ . Seth G vir dram Sugar Mill's, Mehdi p. r Road, Distt. Ujjain, Madhya 12-9-1980 Pradesh.
3. M/s. Motipur Sugar Factory Ltd., Motipur Distt. 3-11-1980 M zaffarpur, Bihar.

Information regarding the final balance-sheet position is being obtained and will be laid on the Table of the House.

Transfer of officials after three years on a seat

1349 SHRI CHINTAMANI JENA: Will the Minister of DEFENCE be pleased to state:

(a) whether under the Rules, Government officials are required to serve on a particular seat only for three years at a time and then transferred to some other seat;

(b) if so, whether this is to avoid malpractices in Government of India;

(c) whether he is aware that in Ordnance Factories certain officials are continuing even for more than ten years on important seats concerning the sale of scrap etc.

(d) whether complaints have been received against certain officials who are continuously dealing with the sale of scraps in various Ordnance Factories for many years highlighting the malpractices adopted by them; and

(e) whether Government propose issuing necessary directives to all the Defence Installations, including the Ordnance Factories, not to allow any particular official on a particular seat for more than three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir. There is no such specific rule.

(b) Does not arise.

(c) Information is being collected.

(d) Necessary investigations are always made and suitable administrative action taken whenever such complaints are received.

(e) Instructions already exist for rotational transfer on completion of

tenures, with due regard to exigencies of public service.

Reversion of Hindi Officers on deputation to Ministries Attached Offices

1350. SHRI CHINTAMANI JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Hindi Officers who belong to subordinate Offices, are working in various Ministries/Attached Offices on deputation basis for more than four years;

(b) if so, the number thereof;

(c) whether Government propose to revert them after the expiry of the stipulated period of deputation as specified in the Ministry of Finance O.M. No. 10(24)-E.III(B)/60 dated the 27th January, 1970 as suitable candidates are available in the Ministries and Attached Offices; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Yes, Sir. The information regarding the number of employees of the Subordinate offices appointed against the posts of Hindi Officer etc. in the Ministries/Attached Offices on deputation basis is not readily available. It is being collected from the various Ministries/Departments and will be laid on the Table of the House on receipt.

(c) and (d). At that time of constituting a new service it is in public interest that officers/employees who have been working efficiently for a long time against the posts likely to be included in the service may be considered for induction in the service so that their experience may be utilised. Therefore, an action is being taken to include such Officers/Employees who are working on deputation basis against the posts likely to be included in the proposed service and whose services have been satisfactory they may be allowed to be retained in their present posts and may not be reverted back to their parent offices.